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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 108 of 2002

Applicant (s) ... Shriur. Chandra Comptt. Respondent (s) ... Umam. D. And. L.

Advocate for Applicant (s) ... M/s. M. Chandra Advocate for Respondent (s) ...
D. R. Parida
S. P. Sarker

NOTES OF THE REGISTRY**ORDERS OF THE TRIBUNAL**

~~L.P.O/B.D. for Rs.50/- filed~~
For Registration please.

Memo received to be
brought up to day.

h
9/3/2

For Adminstrative purpose
order - copy served.

h
9/3/2

REGISTER

AM
S/181 W
Registrar

Or. No. 1 dated 5.3.2002

Heard Shri D.R. Parida, learned counsel for the applicant and Shri A.K. Bose, learned Sr. Standing Counsel for the Respondents.

Applicant has raised a point that he was discharging the duties of G.D.S.M.C. for certain period between Nurla to Mandel P.O. ^{and that} Presently, steps are being taken under Annexure-4 for appointment of a regular Mail Carrier. The applicant states that he has applied for the said post pursuant to Annexure-4 and that his case needs special consideration in view of the experience gained by him.

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Copy of order dt. 5/3/02
issued to the Counsel
for both sides.

6/3
S.O.

My
6/3/02

This O.A. is disposed of with a direction to the Respondents to consider the case of the applicant as due and admissible under the law, by taking into account his past experience.

The O.A. is disposed of as above, but without any order as to costs.

Jabal
6/3/02
MEMBER (JUDICIAL)